

ITEM NO.17

COURT NO.14

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO.35975/2015

(Arising out of impugned final judgment and order dated 21-07-2014 in WP No. 9527/2014 passed by the High Court Of M.P Principal Seat At Jabalpur)

SOUTH EASTERN COALFIELDS LTD.

Petitioner(s)

VERSUS

MANKAMNA PRASAD TIWARI . & ORS.

Respondent(s)

Date : 18-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gp. Capt. Karan Singh Bhati, AOR
Mr. Hemendra Sharma, Adv.
Mr. Yogeshwar Krishna, Adv.
Mr. Shiv Autar Singh Sengar, Adv.
Mr. Abhijeet Singh, Adv.
Mr. Anirudh Singh, Adv.
Mr. Dashrath Singh, Adv.

For Respondent(s) Mr. Vikramjit Banerjee, A.S.G.
Mr. Saransh Kumar, Adv.
Mr. Siddhartha Sinha, Adv.
Ms. Megha Saxena, Adv.
Mr. Aditya Kashyap, Adv.
Mr. Nring Chamwibo Zeiang, Adv.
Mr. S.K. Gupta, Adv.
Mr. Amit Sharma (b), Adv.
Mr. Anmol Chandan, Adv.
Mr. Saransh Kr., Adv.
Mr. Rohit Panday, Adv.
Mr. Amrish Kumar, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Despite the respondent no.1 having been served through publication in terms of order dated 24th April, 2019, none has appeared on his behalf so far.
2. In the interest of justice, no adverse orders are passed today.
3. In the meantime, learned counsel for the petitioner is directed to gather relevant information as to whether the respondent No.1 who had superannuated on 1st July, 2007; has vacated the company's quarters or is still in occupation thereof; and whether the gratuity has been released in his favour so far and if not, what would be the interest component payable on the withheld gratuity amount, in terms of the impugned judgment.
4. List on 6th November, 2023.

**(KAVITA PAHUJA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**